

15.01.2021
SL No.23 wt 24
Court No.12
(gc)

CPAN 3 of 2021

**Prof. (Dr.) Sruti Bandopadhyay
Vs.
Ashok Kumar Mahato**

**In
MAT 574 of 2020**

(Via Video Conference)

Mr. Jaydip Kar, Sr. Adv.,
Mr. Puspall Chakraborty,
Mr. Subhajit Das,

...for the Petitioner.

Mr. Victor Chatterjee,

...for the Alleged Contemnor.

This matter was initially taken up on 8th January, 2021 when instead of issuing rule of contempt we wanted to give an opportunity to the alleged contemnor to comply with our order dated 24th December, 2020 or to offer any explanation for not being able to comply with our order. In spite of notice, no affidavit of compliance has been filed before us.

The alleged contemnor is represented by Mr. Victor Chatterjee. Mr. Chatterjee is unable to inform the Court about the compliance of our order dated 24th December, 2020. The petitioner complains that he has not received any payment in terms of our order dated 24th December, 2020.

Under such circumstances, we direct Mr. Ashok Kumar Mahato, Registrar & Registrar (Acting), Visva Bharati to be personally present before us on 4th February,

2021 with an affidavit explaining the reason for non-compliance of the said order on the basis of the submissions that Mr. Ashoke Kumar Mahato would be present personally with an affidavit.

The department is directed to issue the rule against the alleged contemnor.

Service of the rule upon Mr. Mahato is dispensed with till the returnable date.

The pendency of this contempt application shall not prevent the contemnor to comply with our order dated 24th December, 2020.

Let this matter be listed on 4th February, 2021.

(Saugata Bhattacharyya, J.)

(Soumen Sen, J.)

Rule drawn in separate sheet

Form of Rule Nisi (Contempt)
(Form No.1)
N.37

High Court at Calcutta

Appellate Side

(Civil Appellate Jurisdiction)

District. Bibhum MAT 574 of 2020 (C.P.A.N. 3 of 2021)

In the matter of :

Prof. (Dr.) Sruti Bandopadhyay

... Petitioner

Vs.

Ashok Kumar Mahato

... Contemnor

**For Petitioner : Mr. Jaydip Kar, Sr. Adv.,
Mr. Puspall Chakraborty,
Mr. Subhajit Das,**

For Contemnor: Mr. Victor Chatterjee,

Noting by Office or Advocate	Date	Office notes, reports, orders or proceeding with signature
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	15.01. 2021	<p>UPON READING a petition of the petitioner and the affidavit of verification thereof, dated 4th January, 2021 and the exhibits and/or annexures to the said petition and upon hearing Mr. Jaydip Kar, the learned Senior advocate for the petitioner;</p> <p>IT IS ORDERED that a Rule do issue calling upon the alleged contemnor-respondents:</p> <p>(1) Ashok Kumar Mahato, The Registrar & Registrar (Acting), Visva - Bharati, having his registered office at Santiniketan, Post Office - Santiniketan, Birbhum, Pin - 713 235.</p> <p>to show cause why he should not be committed to prison or otherwise penalized or dealt with for having willfully and deliberately violated the order dated 24th December, 2020 passed by this Court in MAT 574 of 2020.</p> <p>The Rule is made returnable on 4th February, 2021.</p> <p>On the returnable date, IT IS ORDERED the alleged contemnor-respondent as aforesaid, shall appear personally before this Court and shall not leave Court without permission.</p> <p>Let the Rule be served on the alleged contemnor-respondent immediately.</p> <p>Let the requisites be put in within a period of two days by the petitioner immediately.</p> <p style="text-align: center;">(Soumen Sen, J.)</p> <p style="text-align: center;">(Saugata Bhattacharyya,J.)</p>
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